



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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RBI/2025-26/215

DO.R.CRE.REC.406/24-01-041/2025-26

February 13, 2026

**Reserve Bank of India (Commercial Banks – Undertaking of Financial Services)
– Amendment Directions, 2026**

Please refer to the [Reserve Bank of India \(Commercial Banks – Undertaking of Financial Services\) Directions, 2025](#) (hereinafter referred to as 'the **Directions**').

2. On a review, consequent to the issuance of the [Reserve Bank of India \(Commercial Banks – Credit Facilities\) Amendment Directions, 2026](#), and in exercise of the powers conferred by the section 35A of the Banking Regulation Act, 1949 and all other laws enabling the Reserve Bank of India (hereinafter called the Reserve Bank) in this regard, the Reserve Bank being satisfied that it is necessary and expedient in the public interest so to do, hereby issues the Amendment Directions hereinafter specified.

3. The Amendment Directions modify paragraph 18(4) of 'Chapter-III 'General Guidelines' of the Directions as under:

3 (1) The sub-paragraph (ii)(a)iii shall be substituted with the following:

"Acquisition finance and bridge finance for financing of promoter's stake in new companies"

3(2) The sub-paragraph (ii)(b) shall be substituted with the following:

"Lending to individuals against eligible securities"

4. The above amendments shall come into force from the date a bank decides to implement the provisions of the [Reserve Bank of India \(Commercial Banks – Credit Facilities\) Amendment Directions, 2026](#) or from April 1, 2026, whichever is earlier.

Vaibhav Chaturvedi
(Chief General Manager)